

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION
LOK SABHA
UNSTARRED QUESTION NO. 2902
TO BE ANSWERED ON 20.03.2017**

Regulation of Private Universities

**†2902. SHRI BHARAT SINGH:
SHRI MANSHANKAR NINAMA:**

Will the Minister of **HUMAN RESOURCE DEVELOPMENT** be pleased to state:

- (a) whether the Government is satisfied with the transparency, quality and educational standard of private universities in the country;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government has set up any mechanism to monitor the functioning of private universities;
- (d) if so, the details thereof; and
- (e) the proper measures taken by the University Grants Commission (UGC) to bring about improvement in these private universities during the last three years and the current year?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DR. MAHENDRA NATH PANDEY)**

(a) to (d): State Private Universities are established by Acts of their State legislatures and they are regulated by their respective acts. However, in order to ensure transparency, quality and standard of education in State Private Universities, University Grants Commission has notified UGC (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003. As far as private deemed universities are concerned, UGC has notified UGC (Institutions Deemed to be Universities) Regulations, 2016.

Both the Regulations have provisions for periodic inspection of such Universities by UGC. The UGC Expert Committees (including representatives from the concerned Statutory Councils) conducts inspection of these Universities to assess the fulfilment of minimum criteria in terms of programmes, faculty, infrastructural facilities etc., as laid

down by the UGC and deficiencies, if any, observed during inspection are communicated to respective universities for rectification.

(e): In the year 2016, UGC has notified the new UGC (Institutions Deemed to be Universities) Regulations, 2016 in which several new measures viz. stringent eligibility criteria to ensure quality of education, fixing of time frame for processing of application of Deemed to be University status as well as application for new Off-Campus / new Department / new Course, reducing the Government interference in the Institutes, several students welfare measures, provision of removal of Vice chancellor etc. have been incorporated.
